## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## RAJYA SABHA UNSTARRED QUESTION NO. 1657

TO BE ANSWERED ON THE  $21^{\rm st}$  DECEMBER, 2022/ AGRAHAYANA 30, 1944 (SAKA)

**VACANCIES IN FORENSIC LABS** 

1657 SHRI S NIRANJAN REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that vacancies in the country's forensic labs are alarmingly high;
- (b) if so, the list of vacancies in Central Forensic Science Laboratories (CFSLs) and in rest of the forensic labs across various States;
- (c) whether Government has taken any steps in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

## **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

- (a) and (b): The data regarding vacancy position in State Forensic Science Laboratories (FSLs) is not maintained centrally. As per available information, there are 150 vacancies in seven Central Forensic Science Laboratories under the Directorate of Forensic Science Services.
- (c) and (d): Filling up of vacancies is an ongoing exercise. However, the Ministry of Home Affairs (MHA) has undertaken review of the vacancy position in the Central Forensic Science Laboratories and has identified

action points, which include filling up the posts and streamlining the Recruitment Rules. In the interim, in order to make available the required scientific manpower, forensic experts have been engaged in the Central Forensic Science Laboratories on contractual basis. The Government of India has established the National Forensic Sciences University (NFSU) in the year 2020 to provide quality manpower in the forensic sector. The National Forensic Sciences University also conducts Forensic Aptitude and Calibre Test (FACT) on annual basis in order to identify suitable candidates, who can then be engaged by the Forensic Science Laboratories. Apart from this, the Ministry of Home Affairs has also issued advisories to the States/Union Territories to fill up the vacancies.

(e) Does not arise in view of reply to part (c) and (d).